India's new cotton policy was spelt out, 12.46 hrs. Rs. 61 lakhs was taken as bribe, and Mr. Adani was the leader the Adani of PSP-Oza Group and this happened during the days of the Oza Ministry? More than Rs. 70 lakhs corruption is said to been managed by the GPCC president. Mr. Zina Dorii during floods, from the flood relief allocation. May I know whether the police, medical and departments are spotted out for money collections for transfers? May know whether levy collection has totally sabotaged and corruption charges mate the Speaker about the fact of arrest. from talati to MI.A and Minister are Shri Mukherjee stated in his letter that galore? May I know whether quo a distrithis involved a breach of his privilege as bution and allocation in fertilisers, diesel, Member of Parliament, cement, steel etc. has been openly fixed with an amount of corruption involved? May I know whether all this has led to the to the Home Minister by the Minister of situation which is still raging there? May Parliamentary Affairs the same day. The I know whether Government are thinking Government of West Bengal were requested dissolving the Ministry and of Assembly and thereby help in the people to day i.e. 26-11-1973 in a wireless message come to peace as early as possible, before to intimate the connected facts. The State the lives of many more people are there?

SHRI RAM NIWAS MIRDHA . The hon, member has given certain instances of alleged atrocities by the police I not at present in a position to say anything about them. But I can assure the House that all complaints that would be received would be fully inquired into and if any one is found at fault, all appropriate action would be taken against the persons involved.

regards allegations, or rather wild allega- and some other leaders, insisted on accomtions, regarding bribe collected by certain panying the arrested persons although they Ministers and others-sometime back the were told by the officer-incharge of the figure was Rs. 25 lakhs and now it has police party at Esplanade Row East that gone upto Rs. 30 lakhs and even more; they were rot under arrest. I do not know which figure to believe in- Mukherjee, M.P. alongwith other leaders, all I can say is that these wild allegations arrived at Presidency Jail gate the same do not merit any attention.

STATEMENT RE ALLEGED ARREST OF SHRI SAROJ MUKHERJEB, M.P.

M.P.

in Gujarat (C.A.)

THE MINISTER OF STATE IN THE have MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSON-(SHRI RAM NIWAS MIRDHA): NEL Sir, on 26-11-1973, Shii Saroj Mukherice, revenue M.P., wrote to the Speaker of the Lok huge Sabha regarding the circumstances of his I alleged arrest by Calcutta police on been 15-11-1973 and their alleged failure to inti-

Shri Mukberiec's letter was forwarded the by the Ministry of Home Affairs the same lost Government sert their reply on 3-12-1973 and a copy of the report was sent to the Lok Sabha Secretariat on 7-12-1973.

According to the report of the State Government, nine political parties took out a procession as a part of their civil disobedience movement on 15th November. 1973. in Calcutta from Raja Subodh Mullick Square and the procession was led by leaagainst the police and the administration dees of these parties, including Shri Saroj Mukherpee, M.P.

On reaching Esplanade Row East, the processionists became violent, broke through started brick-batting. police cordon and AN. HON MIMBER: By what time? The police arrested 610 persons. None of the leaders was arrested When arrested persons were being removed to Presidency SHRI RAM NIWAS MIRDHA: As Jail, Calcutta, Shri Saroi Mukherice, M.P. afternoon.

(Shri Rom Niwas Mirdhal

Of the 610 persons arrested by the Police 500 were lodged in the Presidency Jail. The remaining 110 persons were discharged by the Magistrate. At Presidency Jail gate, Shri Saroj Mukherjee, M.P., alongwith some other leftist leaders, took their seats in a tent near jail gate. They were again told by the officer-incharge of the police party that they were not under arrest and they were also requested to leave the place. Shri Saroj Mukherjee, M.P. and the other leaders, however, insisted on staying near the gate and told the police officers that they would not leave the place till the arrested persons were lodged inside the jail. After the arrested persons were lodged inside the jail, Shri Saroj Mukherice. M.P., and other leaders were escorted back home by the police from outside jail gate at their own request.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of clarification. How did Shri Saroj Mukherjee go from Esplanade Row East to the Presidency Jail? He travelled in a police van. If it was so, how could that be done unless he was arrested?

MR. SPEAKER: He insisted on accompanying them.

IYOTIRMOY BOSU: He has made a statement which is not correct. Here is an hon, member making a statement that he was arrested. This is not the first time it has happened. It has happened Minister has misled the before. The House. He was arrested and taken to the Presidency Jail in a police van from Esplanade Row East.

SHRI DINEN BHATTACHARYYA (Serampore): This must be referred to the Privileges Committee.

be sent to the Privileges Committee. He has You must give a ruling on this.

MR. SPEAKER: The statement is there.

to know. Shri Saroj Mukheriee was taken did not arrest him.

in a police van from Esplanade Row East to the Presidency Jail which is about a good 5 miles away. How could that happen unless he was arrested? Unless man is arrested, how can he travel in a police lock-up van? How can that be, Sir? What is your ruling on this?

MR. SPEAKER: Order please. Kindly sit down.

They say he was not arrested. If he had been illegally detained he can go to the court. The House is not here to judge it.

SHRI JYOTIRMOY BOSU: They are misleading the House, Sir.

MR. SPEAKER: Only the Speaker gets the information about the arrest if he had been arrested. They say he was not arrested.

Now, if you want to controvert it, you better go to the court.

SHRI JYOTIRMOY BOSU: You are our court.

MR. SPEAKER: I have no powers to judge whether it was an arrest or he was in illegal custody. It is the court which has to decide it.

SHRI JYOTIRMOY BOSU: No. Sir. Mr. Saroj Mukherjee. . .

MR. SPEAKER: You cannot give me powers which are not there under the rules.

SHRI JYOTIRMOY BOSU: It is not disputed by the hon. Minister Saroj Mukherjee has travelled in the police lock-up van from the Esplanade Row East SHRI JYOTIRMOY BOSU: This must to the Presidency Jail. a distance of five miles. Unless a man is arrested, how can made a wrong statement. This is not fair. he force his way into the van? I request you to apply your mind as a lawyer.

MR. SPEAKER: Even the Privilege Committee cannot judge, if they do not SHRI JYOTIRMOY BOSU: We want inform the Speaker. They say that they

SHR! JYOTIRMOY BOSU: You can.

MR. SPEAKER: You may go to the court.

SHRI JOYTIRMOY BOSU : Why ? It for the criminals. is a violation of the rules of procedure of the House.

MR. SPEAKER: The House has no powers to say whether he was in illegal custody or not. If he was in illegal cus- You cannot get away like this. tody, then one can go to the court. The Speaker cannot perform the functions of the court

SHRI JYOTIRMOY BOSU : Neither can I. The Minister is misleading the Mukherjee was forced to travel in the van. House. Let the Minister reply whether or and therefore he was under arrest. not Mr. Saroi Mukherjee travelled in a police van from Esplanade Row East to I shall be satisfied.

MR. SPEAKER: Kindly sit down. Suppose I am going on foot, and some says the Member insisted on accompany- to the case whether he was arrested or not. ing them. If there are any disputes about the facts, you better go to the court.

SHRI JYOTIRMOY BOSU : Will you he makes the statement. please ask the hon. Minister to tell us whether he travelled in the police van or not? (Interruptions) Let the hon. Minister sides. I cannot say that the Member is tell us whether Shri Saroj M. Cherjee travelled in the police van.

MR. SPEAKER: He has read out the statement.

SHRI JYOTIRMOY BOSU : Let Minister tell us whether Shri Saroi Mukherjee travelled in the police van.

MR. SPEAKER: Have you any information about it?

SHRI RAM NIWAS MIRDHA: Even if he was in the police van. he was repeatedly requested and told that he was not under arrest. I have said it in the statement.

SHRI JOYTIRMOY BOSU : Can force his way into the police van? Frank Anthony is there: an eminent barrister and a criminal lawyer; rather, a lawyer

MR SPEAKER: You better make him appear in the court.

SHRI JYOTIRMOY BOSU : We will.

MR SPEAKER: I am not getting away.

SHRI JYOTIRMOY BOSU : Mr Saroi

MR SPEAKER: Kindly sit down. The the Presidency Jail. If he gives a reply, fact is, if he was arrested, the fact of his arrest is conveyed to the Speaker. Now, they say there was no arrest and therefore no information to the Speaker. That is so far as the factual position goes. Now, you police officer says, "You better sit in the say he was arrested. You better prove it vehicle." Am I arrested? The Minister outside. I am not sitting as a court to listen

> SHRI DINEN BHATTACHARYYA: You have to believe the Member when

> MR SPEAKER: There are both the right and the Minister is wrong. He was asked to bring information and he brought the information...(Interruptions).

> SHRI JYOTIRMOY BOSU : The intormation is incorrect. We request you to re-consider the issue. Mr. Saroj Mukherjee was taken in a police van for five miles and therefore he was under arrest and the police failed to intimate the House according to the rules of procedure. I might inform you that we would raise it again. We do not want to take the time of the House but you are compelling us to do so.

> MR. SPEAKER: We take up the next item of business.